

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

M.A. No. 89/2018 &
O.A. No. 91/2018

The 21st day of January, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Atma Ram,
Ex. Lab Assistant, Group 'C'
Age 69 years,
S/o Late Shri Khazan Singh
R/o 7A/262, J-Block,
West Sagarpur,
New Delhi-46.

...Applicant

(By Advocate : Shri Shrigopal Aggarwal)

Versus

1. Kendriya Vidyalaya Sangathan Through
Commissioner,
Kendriya Vidyalaya Sangathan
(Head Quarters),
18, Institutional Area,
SJS Marg, Katwaria Sarai,
New Delhi-110 016.
2. Union of India Through
Secretary of Education,
M/o HRD,
Department of School Education & Literacy,
Shastri Bhavan,
New Delhi.
3. Deputy Commissioner,
Kendriya Vidyalaya Sangathan
JNU Campus, New Mehrauli Road,
New Delhi-110067-01.
4. Vice Chairman,
KVS, Shastri Bhavan,
New Delhi. .. Respondents

(By Advocate : Shri S. Rajappa)

ORDER (ORAL)**By Shri V. Ajay Kumar, Member (J)****MA 89/2018**

Inspite of availing substantial time, the respondents have not chosen to file any counter till date. Hence, their right to file counter in the MA seeking condonation of delay is forfeited.

2. Heard both the sides.
3. In the circumstances and in view of the facts of the case, the delay is condoned and the MA is allowed, however, subject to payment of cost of Rs.1,000/- to the C.A.T. Bar Association (Library Fund) within two weeks.

O.A. No.91/2018

With the consent of both the counsel, we have heard the arguments in the O.A. also and in the circumstances, we dispose of the O.A., without going into the merits of the case, by directing the respondent No.1 to consider the claim of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within a period of 60 days from the date of receipt of a certified copy of this order. No order as to costs.

(ARADHANA JOHRI)
Member (A)

/Jyoti /

(V. AJAY KUMAR)
Member (J)